

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

165/213/(ND)/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

.....PETITIONER

vs

M/s Arjun Sharma & Ors.

.... RESPONDENT

SECTION

Under Section 213

Order delivered on 05.07.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Corporate Debtor :

For the ROC :

Himanshu Harbola, Ketan, Adv.

M.Yadubhushana, AROC

ORDER

Learned counsel for the petitioner as well as learned Assistant ROC are present. Consequent to the direction issued by this Tribunal, learned Assistant ROC represents that an enquiry has been made under Section 12 of the Act of 2013 and that report has also been filed before this Tribunal vide order dated 03.06.2019. Learned counsel for the petitioner represents that a copy of the said report has not been made available. Perusal of the report shows that certain allegations have been recorded as made by the Directors of the company. In the circumstances this Tribunal is of the view that a copy of the report be made available to the learned counsel for the petitioner. The petitioner is also granted liberty to file response after perusing the report if any within 2 weeks from today. Post the matter for further consideration on 22.08.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)